- (c) if so, the details of this review and its conclusions; and
- (d) the details of the follow up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Total amount of Foreign Contribution (FC) received by FCRA registered organisations including NGOs during the last three years is as under:—

Financial Year	Total Contribution
2016-17	15329.16 crore
2015-16	17798.79 crore
2014-15	15305.48 crore

- (b) A Monitoring Unit in the FCRA wing has been established to monitor the receipt and utilisation of Foreign Contribution by reviewing the Annual Returns submitted by associations.
- (c) and (d) As per records, after the review there are currently around 24000 active FCRA registered NGOs as against more than 40000 in 2014-15. Registration of more than 13000 NGOs was cancelled in last three years for violations of various provisions of FCRA, 2010 and rules made thereunder. The details of the cancelled associations is available on website www.fcraonline.nic.in of the Ministry of Home Affairs.

Racial discrimination faced by people of NER

- 895. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has set up a Committee to review the monitoring and grievance redressal mechanism relating to racial discrimination faced by the people from the North-Eastern Region (NER);
 - (b) when the report of the Committee is likely to be submitted;
- (c) whether Government has accepted all the recommendations of M.P. Bezbaruah Committee which has submitted its report in 2014; and
- (d) if so, whether these recommendations have been ineffective and what has led to the constitution of the new Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) Pursuant to the judgment dated 14.12.2016 of Hon'ble Supreme Court of India passed in the matter of W.P. (Civil) No. 103 of

2014, a Monitoring Committee headed by Joint Secretary (North East) has been constituted by MHA to monitor and review the implementation of M.P. Bezbaruah Committee Report and to redress the grievances faced by NE people. Meetings of Monitoring Committee are held periodically.

(c) and (d) Bezbaruah Committee, in its report, categorized their recommendations into three categories — (a) immediate measures which need to be implemented within six months to one year; (b) short term measures which need to be implemented within a period of one to one and a half years; and (c) long term measures which need to be implemented within a period of one and a half to two years. Recommendations of the Committee relates to Central Government Ministries and State Governments and are in different stages of implementation. Implementation of recommendations are also being reviewed at MoS (Home) level.

Incidents of mob lynching

896. SHRI JOSE K. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken note of unabated incidents of mob lynching across the country sparked off by malicious rumour mongering through whatsApp with victims turning out to be innocent and unwary wayfarers;
- (b) whether similar incidents started with Karbi Anglong District in Assam where two media personnel were lynched by mob on suspicion of attempted child lifting and similar incidents were reported from rural Maharashtra areas last week; and
- (c) whether members of nomadic Gosavi tribes on move from village to village for alms in Parbhani and Solapur area are being targeted for alleged kidnapping of children and harvesting their kidneys?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The National Crime Records Bureau (NCRB) does not maintain specific data with respect to lynching incidents in the country. There have been media reports about incidents of lynching in Assam and in Maharashtra. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order and protect life and property, therefore, rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. The Ministry of Home affairs have, however, issued advisory to the States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law.